BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE 17th DAY OF OCTOBER, 1986.

## PRESENT:

Hon'ble Mr.Justice K.S.Puttaswamy. Vice-Chairman.
And

Hon'ble Mr. L.H.A.Rego.

Member(A)

## APPLICATION NO. 182 OF 1986

Kenchaiah S/o Kariappa, Aged about 45 years, Clerk, Tiptur Head Post Office.

.. Applicant.

v.

- 1. Superintendent of Police Offices, Tumkur Division, Tumkur 572101.
- 2. The Post Master General, Karnataka Circle, Bangalore-560001.

.. Respondents.

(By Sri M. Vasudeva Rao, Standing Counsel)

This application coming on for hearing this day, Vice-Chairman made the following:

## ORDER

Case called on more than one occasion and finally before the Tribunal rose for the day.

On every occasion the applicant and his learned counsel are absent.

2. In response to the transfer notices issued by this Tribunal Sri K.S.Suryanarayana Rao, learned counsel for the applicant has filed a memo praying for permission to retire. Hence, this
Tribunal has issued notice to the applicant which
has been duly served on him on 22-8-1986 (vide:
postal acknowledgment). But still the applicant
has remained absent. In this view, no useful purpose
would be served by adjourning this case which is a
very old case. We have, therefore, perused the records
and heard Sri M. Vasudeva Rao, learned Standing
Counsel for the respondents.

- 3. In a disciplinary proceeding, the Superintendent of Post Offices, Tumkur Division (Superintendent) taking a very lenient view of the matter by his order dated 28-2-1979 (Exhibit-D) has imposed the penalty of recovery of a sum of Rs.1,000/- as against a sum of Rs.3,000/- that was lost due to negligence of the applicant. The applicant did not challenge the said order of the Superintendent in an appeal within the time permitted by law.
- 4. We have carefully perused the orders made by the disciplinary authority and the records produced by Sri Vasudeva Rao. We are satisfied that in imposing the penalty the authority has complied with the requirements of law. We are also satisfied that the punishment is not unreasonable and severe. We see no merit in any of the grounds urged by the applicant to upset the orders of the authorities. We, therefore, dismiss this application. But, in the circumstances of the case, we direct the parties to bear their own costs.

VICE CHAIRMAN

MEMBER (4) (R) 17. x. 80